

ITEM NO.16
(PART HEARD)

COURT NO.4

SECTION XIV

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s). 10342/2015

(Arising out of impugned final judgment and order dated 21-01-2015
in WPC No. 209/2013 passed by the High Court Of Delhi At New Delhi)

PANKAJ KR. MISHRA & ORS.

Petitioner(s)

VERSUS

UNION OF INDIA & ORS.

Respondent(s)

Date : 26-07-2018 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE KURIAN JOSEPH
HON'BLE MR. JUSTICE SANJAY KISHAN KAUL

For Petitioner(s) Mr. V. Shekhar, Sr. Adv.
Ms. Jyoti Dutt, Adv.
Mr. Shashank Shekhar, Adv.
Mr. Prithviraj Singh, Adv.
Mr. Anil Shrivastav, AOR

For Respondent(s) Ms. V. Mohana, Sr. Adv.
Mr. Ritesh Kumar, Adv.
Mr. A.K. Srivastava, Adv.
Mr. Arvind Kr. Sharma, Adv.
For Ms. Sushma Suri, AOR

Ms. Vernika Tomar, AOR

Mr. Abhinav Agrawal, Adv.
Mr. Rajesh Kumar, Adv.
Mr. E.C. Agrawala, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard in part.

For further arguments list on 31.07.2018, as part heard.

(NARENDRA PRASAD)
COURT MASTER

(RENU DIWAN)
ASSISTANT REGISTRAR